

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA No.
X/AC No.

198

RA No. 11/90
in OA 1695/88

DATE OF DECISION 16-2-1990

Shri A.K. Belwal Applicant (s)

Advocate for the Applicant (s)

Union of India Versus Respondent (s)

Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. P.K. KARTHA, VICE CHAIRMAN(J)

The Hon'ble Mr. I.K. PASGOTRA, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(of the Bench delivered by Hon'ble Shri P.K. Kartha,
Vice-Chairman(J))

The review petitioner is the original applicant in OA 1695/88 which was disposed of by the judgment of the Tribunal dated 24.11.1989. In the said OA, he had prayed that his case may be sent to the Dutch authorities with the request to accommodate his research interest and ultimate career goal of acquiring expertise in the Economics of Public Finance in developing countries and that his case may be forwarded for the I.M.F. Course in Public Finance.

2. The Tribunal observed in its judgment that the respondents have taken a decision in his case, keeping in view the policy considerations applicable to sponsoring

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of candidates for foreign fellowships. No material had been placed before the Tribunal to indicate that the respondents proceeded in the matter arbitrarily or unreasonably. In view of the forgoing, the application was dismissed as devoid of any merit.

3. The petitioner has not mentioned any error apparent on the face of our judgment nor has he brought out any fresh facts warranting a review of our judgment dated 24.11.1989.

4. We see no merit in the present review petition and the same is dismissed. There will be no order as to costs.

Siky
(I.K. RASGOTRA)

MEMBER (A) 12/11/89

Amrit
(P.K. KARTHA)

VICE CHAIRMAN (J)